

COMPETITION APPELLATE TRIBUNAL

RTPE 14/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Smt. Pravin Tripathi
Member

IN THE MATTER OF :

Mittal Overseas

....Complainant

Vs.

M/s. Ikea Trading(I) Pvt. Ltd.

.Respondent

Appearances : Mr. Vijay Hansania, Sr. Advocate with
Shri Mr. Amit Kumar & Shri Somesh
Chandra Jha, advocates for petitioner
Mr. Suhail Dutt with Shri R.S. Mittal &
Mr. Rayner Vishal Dass, advocates for
respondent

ORAL ORDER

1st December, 2009

Learned counsel for the applicant wants to
withdraw the proceedings stating that Director General of
(Investigation & Registration) shall be moved if the applicant
is so advised. ***The petition is disposed off as
withdrawn.***

We make it clear that we have not expressed any
opinion as regards maintainability of any proceedings before
the DG(I&R).

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL

**IA 18/2009
RTPE 21/2009**

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF :

Durga Drug General StoreComplainant

Vs.

Dabur India Ltd. & Anr.Respondent

**Appearances : Shri U.N. Shukla, Advocate for
Complainant
Shri Sudhir K. Makkar, Advocate
for R1&R2**

ORAL ORDER

1st December, 2009

Today, reply to the complaint and injunction application is filed in the court with copy supplied to the learned counsel for the complainant. Vakalatnama in respect of both the respondents has been filed.

List on 22nd February, 2010.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

RTPE 02/1999

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Smt. Pravin Tripathi
Member

IN THE MATTER OF :

Vinod GoelComplainant

Vs.

Ghaziabad Development AuthorityRespondent

**Appearances : Complainant in person
Shri Devesh Kumar, Proxy Counsel
for Respondent**

ORAL ORDER

1st December, 2009

The applicant appearing in person states that he will take a decision as to whether he is willing to pay the amount as required by the respondent authority.

List on 22nd February, 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL

RTPE 39/1993

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF :

DG(I&R)

....Complainant

Vs.

Gangoh Gas Agency

.Respondent

**Appearances : Dr. K.S. Yadav, ADG for DG
Shri M.L. Qazi, Advocate for respondent**

ORAL ORDER

1st December, 2009

Heard learned counsel for the respondent and the representative of DG(I&R). The affidavit filed by the respondent in terms of the directions of the Commission's order dated 22nd October, 2008, it has been stated that for more than 14 years there is no allegation or complaint against the respondent of any restrictive trade practice being adopted by it. It has also been stated that the possibility of the respondent committing any such practice in future does not arise.

In view of this affidavit, nothing further needs to be done in the matter and the proceedings are closed.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL

RTPE 133/1997

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF :

DG(I&R)Complainant

Vs.

Karnataka Housing BoardRespondent

**Appearances : Shri V.K. Mehta, Advocate for DG
Complainant in person
Shri S.K. Kulkarni with Shri Ankur S.
Kulkarni Counsel for
Respondent**

ORAL ORDER

1st December, 2009

It is stated that the original complainant is not interested to pursue the matter. It is further stated that the parties have sorted out their differences outside the court.

Learned counsel for the DG(I&R) stated that this arrangement has come at a very belated stage. Since the complainant does not want to pursue the case, no useful purpose will be served by keeping the matter pending.

These proceedings are closed. Notice of Enquiry is discharged.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member